

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00169/2017
Date of Order : 09-01-2019

Between :

S K Razia Sultana,
D/o Late G. Ghous Basha
(Ex.Postal Assistant, Buchireddipalem S.O.)
Aged about 23 years, R/o Khaja Nagar,
Buchireddi Palem, Nellore 524305.Applicant

AND

1. The Union of India represented by
Its Secretary,
Ministry of Communications & IT,
Department of Posts – India,
Dak Bhavan, Sansad Marg,
New Delhi – 110001.

2. The Chief Postmaster General,
A.P.Circle, Krishna Lanka,
Vijayawada-520 013.

3. The Postmaster General,
Vijayawada Region,
Vijayawada-520 003.

4. The Superintendent of Post Offices,
Nellore Division,
Nellore District 524001.Respondents

Counsel for the Applicant: Mr. M. Venkanna

Counsel for the Respondents : Mr. A. Surender Reddy, Addl.CGSC

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

Mr. Pavan representing Mr. M. Venkanna, learned counsel for the applicant present and heard.

2. Mr. A. Surender Reddy, learned Addl. Standing Counsel for Respondents produced letter No.RE/1-26/2017-18/II, dated 02.08.2018 and submits that the applicant has been granted appointment on compassionate grounds and placed at Sl.No.17 in Annexure-I of the CRC held on 24.07.2018 and 25.07.2018.

3. In view of the above, the OA has become infructuous and accordingly disposed of. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 9th January, 2019.
Dictated in Open Court

vl